

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1285/93.

Dt. of Decision : 29-7-94.

**Mrs. S. Ramanamma**

.. Applicant

VS

1. The Divisional Railway Manager,  
O/o the Divisional Railway Manager,  
South Eastern Railway, Dondaparthy,  
Visakhapatnam.

2. The Divisional Personnel Officer,  
O/o D.P.O. Southern Railway,  
Visakhapatnam.

.. Respondents.

Counsel for the Applicant. : Mr. A.V. Dhananjaya Rao

Counsel for the Respondents : Mr. C.V. Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

8.2

25/7/94

DA 1285/93.

Dt. of Order: 29-7-94.

(ORDER PASSED BY HON'BLE SHRI A.V.HARIDASAN,  
MEMBER (J) ).

\* \* \*

In this application the prayer is for a direction to the Respondents to give the applicant employment assistance on compassionate grounds. The applicant's husband died on 3-12-92 while working as Shed Kalasi in the Electrical Loco Shed of Sr.Divisional E.E., Visakhapatnam. The family of the deceased comprises the young widow and her two children, a daughter aged 5 years and son aged one year. She had requested the authorities concerned to give her appointment on compassionate grounds on 28-1-93 but her request has not yet been acceded to.

2. The Respondents in their reply have stated that there was a difference in the date of birth of the applicant shown in the school certificate and in the ~~Heirship~~ certificate, that explanation sought from the applicant is yet to be received and that as many as the 170 cases which were cleared for employment on compassionate appointments are yet to be made for want of vacancies, even if the ~~case~~ of the applicant is approved she is not likely to be actually appointed for quite some time.

3. The Respondents do not dispute the fact that the family of the applicant is in indigent circumstances, and that the husband of the applicant died in harness. The applicant

.....3.

## Copy to:

1. The Divisional Railway Manager,  
O/o The Divisional Railway Manager,  
South Eastern Railway, Dondaparthy,  
Visakhapatnam.
2. The Divisional Personnel Officer,  
O/o D.P.O. Southern Railway,  
Visakhapatnam.
3. One copy to Mr.A.V.Dhanamjaya Rao, Advocate,CAT,Hyderabad.
4. One copy to Mr.C.V.Malla Reddy, SC for Railways,CAT,Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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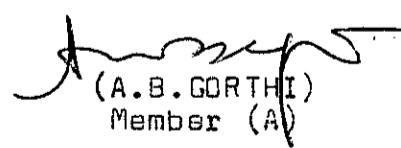
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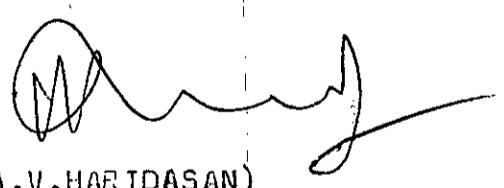
as a young widow saddled with the liability of bringing up two very young children. Therefore the case of the applicant requires immediate sympathetic consideration for employment assistance. Regarding the discrepancy on the date of birth of the applicant, it is expected that the applicant would give an early reply. Even otherwise the respondents may proceed on the basis that the correct date of birth is that which is shown in the school certificate.

The Respondents may process the case on that basis to avoid delay.

4. In the result, as the case of the applicant needs immediate consideration and employment assistance, the respondents are directed to consider the case of the applicant without delay as a special case and to provide her with employment at the earliest if she is not otherwise ineligible for such appointment.

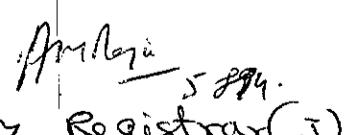
5. The application is ordered accordingly. No order as to costs.

  
(A.B. GORTHI)  
Member (A)

  
(A.V. HARIDASAN)  
Member (J)

Dt. 29th July, 1994.  
Dictated in Open Court.

av1/

  
Deputy Registrar (J)

3rd fl  
Rm 2

contd...

019.1285/93

Typed by  
Checked by

Compared by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated:

29/7/94

ORDER/JUDGMENT.

M.C./R.P./C.P.NO.

O.A.NO.

1285/93

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

